



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1] HYDERABAD, WEDNESDAY, JANUARY 18, 2023.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, which was reserved by the Governor of Telangana on the 15th October, 2020 for the consideration and assent of the President, received the Assent of the President on the 6th January, 2023 and the said Assent is hereby first published on the 18th January, 2023 in the Telangana Gazette for general information:-

ACT No. 1 OF 2023.

**AN ACT FURTHER TO AMEND THE CODE OF
CRIMINAL PROCEDURE, 1973, IN ITS
APPLICATION TO THE STATE OF TELANGANA.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-third Year of the Republic of India, as follows:-

1. (1) This Act may be called the Code of Criminal Procedure (Telangana Amendment) Act, 2023.

Short title,
extent and
commence-
ment.

[1]

A. 110(H)

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment
of section
441.

Central Act
2 of 1974.

2. In the Code of Criminal Procedure, 1973 (hereinafter referred to as the Principal Act), in section 441, in subsection (1), after the words "as the case may be.", the following words shall be added, namely,-

"and for imposition of a fine not exceeding the amount prescribed in the surety bond, in case the surety fails to produce the accused on the date fixed by the Court in grave or serious offences."

Amendment
of Form
No. 45 in
the Second
Schedule.

3. In the Principal Act, in the Second Schedule, in Form No. 45, in paragraph 2, after the words "to forfeit to Government the sum of rupees", the following words shall be added, namely,-

"and I shall pay the fine imposed by the Court in case I fail to produce the accused on the date fixed by the Court."

NANDIKONDA NARSING RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.